

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:7012
ANSWERED ON:18.05.2012
EVASION OF INDIRECT TAXES
Rawat Shri Ashok Kumar;Thakor Shri Jagdish

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has received complaints of evasion of central excise, custom duty and service tax in various commissioner ate during the years 2009-10 and 2010-11:
- (b) if so, ihe details thereof;
- (c) the names of the companies in various States against which departmental and judicial action is being taken for evasion of excise duty and custom duty to the lime of more than Rs. 100 crore;
- (d) the names of the companies against which such cases are pending in the customs,excise and gold (control) Appellate Tribunals, High Courts or the Supreme Court of India for more than last three years;
- (e) the details thereof till date; and
- (f) the steps being taken or proposed to be taken by the Government for the quick recovery of the said amount?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (S.S. PALANIMANICKAM)

- (a) to (f): Information is being collected and will be laid on the Table of the House.